

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 257 OF 2015 &
IA No. 644 of 2016

Dated: 28th November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s. Jaiprakash Power Ventures Ltd. ...Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhuri
Mr. Avijeet Lala
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Ritika Singhal for R-1
Mr. Nitin Gaur
Mr. Purushaindra Kaurav a/w
Mr. K.K. Agrawal
Mr. Rishbh Donnel Singh R-2

ORDER

(IA No. 644 of 2016)
(Application for Modification)

Learned counsel for Respondent No. 2 seeks permission to withdraw this application.

Permission is granted. Application is dismissed as withdrawn.

Appeal No. 257 OF 2015

Learned counsel for the Appellant seeks a week's time to file rejoinder. He may file the same on or before 06.12.2016 after serving copy on the other side.

List the matter on **14.12.2016.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson